

DIVISION BENCH  
COURT - II

S-16

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

APPEAL/38(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>TH</sup> MAY 2024**

IN THE MATTER OF	<b>INCOME TAX OFFICER VS THE REGISTRAR OF COMPANIES WEST BENGAL (IN THE MATTER OF LINK GOODS PRIVATE LIMITED)</b>
UNDER SECTION	<b>SEC 252 (1) - BY GOVERNMENT BODY</b>

**Appearance (via video conferencing/physically)**

Mr. S.K. Tiwari, Adv. ] For the Appellant  
Mr. Jayesh Choradia, Adv. ]

**ORDER**

1. Ld. Counsel for the Appellant present.
2. Registry is directed to issue notice to the RoC, West Bengal for reply or report within a period of two weeks' by way of speed post and by e-mail and place the tracking information report on record.
3. List the matter on **18.07.2024**.

**D.Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**